Insolvency and Bankruptcy Board of India 7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001

CIRCULAR

No. IBBI/CIRP/023/2019

14th August, 2019

To

All Registered Insolvency Professionals
All Recognised Insolvency Professional Entities, and
All Registered Insolvency Professional Agencies
(By mail to registered email addresses and on website of the IBBI).

Dear Madam / Sir,

Subject: Filing of Forms for the purpose of monitoring corporate insolvency resolution processes and performance of insolvency professionals under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

The objective of the Insolvency and Bankruptcy Code, 2016 (Code) is time bound reorganisation and insolvency resolution of firms for maximisation of value of assets of the firm in distress to promote entrepreneurship and availability of credit and balance the interests of all its stakeholders. The first order objective of the Code is resolution. The second order objective is maximisation of value of assets of the firm and the third order objective is promoting entrepreneurship, availability of credit and balancing the interests of stakeholders. This order of objectives is sacrosanct (*Judgement dated 14th November, 2018 of the NCLAT in the matter of Binani Industries Limited Vs. Bank of Baroda & Anr.*). The Code bifurcates and separates the interests of the firm from that of its promoters / management with primary focus to ensure revival and continuation of the firm by protecting it from its own management and from a death by liquidation (*Judgement dated 25th January, 2019 of the Supreme Court of India in the matter of Swiss Ribbons Pvt. Ltd. & Anr. Vs. Union of India & Ors.*).

- 2. The Code is a paradigm shift in the law. Entrenched managements are no longer allowed to continue in management if they cannot pay their debts (Judgement dated 31st August, 2017 of the Supreme Court in the matter of M/s. Innoventive Industries Ltd. Vs. ICICI Bank & Anr.). The Code prevails over every other law in case of any inconsistency between the two (Judgement dated 9th August, 2019 of the Supreme Court in the matter of Pioneer Urban Land and Infrastructure Limited and Anr. Vs. Union of India & Ors.). The Code is the mandate of the nation (Order dated 10th April, 2017 of the NCLT in the matter of DF Deutsche Forfait AG and Anr. Vs. Uttam Galva Steel Ltd.).
- 3. The Code provides a complete mechanism for its implementation. It assigns specific responsibilities to an insolvency professional (IP) for its implementation and realisation of its objectives. An IP plays an important role in resolution, liquidation and bankruptcy processes of companies, LLPs, partnership firms, proprietorship firms and individuals. He exercises the powers of the Board of Directors of the corporate debtor (CD) undergoing corporate insolvency resolution process (CIRP) and complies with applicable laws on its behalf. Section 20 of the Code requires him to make every endeavour to protect and preserve the value of the property of the CD and manage its operations as a going concern. Section 23 requires him to conduct

the entire CIRP and manage the operations of the CD. A whole array of statutory and legal duties and powers is vested in him. He is the fulcrum of an insolvency proceeding and the link between the Adjudicating Authority (AA) and the stakeholders.

- 4. The Code facilitates and empowers the IP to discharge his responsibilities effectively. It obliges every officer of the CD to report to him. It also obliges the promoter of the CD to extend all assistance and cooperation to him. There is an assurance of supply of essential goods and services to, and a moratorium on proceedings against, the CD. The Code empowers the IP to appoint professionals to assist him. He can seek orders from the AA if he comes across any preferential, undervalued, extortionate, or fraudulent transaction. In order to ensure that an IP performs his role, the Code empowers the Insolvency and Bankruptcy Board of India (IBBI) and the Insolvency Professional Agency (IPA) to monitor his performance. It provides for appropriate sanctions for any kind of wrongdoing. Though a client proposes the name of an IP for appointment, he is appointed by the AA. He may be removed from a process by the AA if it is not satisfied with his performance. The appointment and removal by the AA secure and sanctify the position of the IP. He has protection of actions taken in good faith under the Code and the Regulations made thereunder. His conduct can only be inspected / investigated by the IBBI / IPA which has to follow due process for the purpose. There is a bar under the Code on trial of offences against an IP except on a complaint filed by the IBBI / Central Government, before the special court.
- 5. Keeping in view the responsibilities of the IPs, the Code provides for monitoring of their performances. It casts a duty on the IBBI and the IPA to monitor performance of IPs, and collect, maintain and disseminate information and records relating to insolvency and bankruptcy processes. It requires the IBBI to perform the following functions, among others, -
 - (a) monitor the performance of IPs and pass any direction as may be required for compliance of the provisions of the Code and the regulations issued thereunder [section 196(1)(g)];
 - (b) call for any information and records from the IPs [section 196(1)(h)];
 - (c) collect and maintain records relating to insolvency and bankruptcy cases and disseminate information relating to such cases [section 196(1)(k)];
 - (d) maintain websites and such other universally accessible repositories of electronic information [section 196(1)(n)];
 - (e) issue necessary guidelines to the IPs [section 196(1)(p)]; and
 - (f) conduct periodic study, research and audit of the functioning and performance of the IPs [section 196(1)(r)].
- 6. The Code casts obligations on IPs to forward/submit the following information and records relating to CIRP to the IBBI:
 - (a) all records relating to the conduct of the CIRP and the resolution plan [section 31(3)(b)]; and
 - (b) a copy of the records of every proceeding before the AA [section 208(2)(d)].
- 7. In order to facilitate submission of records and information by IPs to the IBBI as well as for monitoring of the processes and performance of IPs, a set of Forms were devised in consultation with stakeholders and the IPAs, in pursuance of the mandate and in synchronisation with the provisions in the Code. These Forms were put out in public domain on 27th April, 2018 and the comments received have been considered. These Forms have since

been finalised in consultation with the IPAs. An overview of these Forms, as annexed to this Circular, is as per the Table below:

Table

Form	Period Covered and Scope	To be	Timeline
No.		Filed by	
(1)	(2)	(3)	(4)
IP 1	Pre-Assignment: This includes consent to accept	IP	Within three
	assignment of an IP as IRP / RP / Liquidator / Bankruptcy		days of the
	Trustee, the details of IP and the Applicant, the details of the		relevant date.
	person which will undergo the process, terms of consent,		
	terms of engagement, filing of application before AA and		
GID D. 1	withdrawal before admission, etc.	100	*****
CIRP 1	From Commencement of CIRP till Issue of Public	IRP	Within seven
	Announcement: This includes details of IRP, CD, and the		days of making
	Applicant, admission of application by AA, public		Public
	announcement, details of suggested Authorised		Announcement
	Representatives, non-compliances with the provisions of		under section
CIDD 3	the Code and other laws applicable to the CD, etc.	IDD	13.
CIRP 2	From Public Announcement till replacement of IRP:	IRP	Within seven
	This includes details of Authorised Representative selected		days of
	by IRPs for a class of creditors, taking over management of the CD, receipt and verification of claims, constitution		replacement of IRP.
	of Committee of Creditors (CoC), first meeting of CoC,		IKr.
	confirmation / replacement of IRP, applications seeking		
	co-operation of management (if any), expenses incurred on		
	or by IRP, relationship of IRP with the CD, financial		
	creditors and Professionals, support services sought from		
	IPE, non-compliances with the provisions of the Code and		
	other laws applicable to the CD, etc.		
CIRP 3	From Appointment of RP till issue of Information	RP	Within seven
	Memorandum (IM) to Members of CoC: This includes	212	days of issue of
	details of RP, details of registered valuers, handing over of		IM to members
	records of CD by IRP to RP, taking over management of		of CoC.
	the CD, applications seeking co-operation of management		
	(if any), details in IM, non-compliances with the		
	provisions of the Code and other laws applicable to the CD,		
	etc.		
CIRP 4	From Issue of IM till issue of Request for Resolution	RP	Within seven
	Plans (RFRP): This includes expression of interest,		days of the
	request for resolution plans (RFRP) and modification		issue of RFRP.
	thereof, evaluation matrix, non-compliances with the		
	provisions of the Code and other laws applicable to the CD,		
	if any, etc.		
CIRP 5	From Issue of RFRP till completion of CIRP: This	RP	Within seven
	includes updated list of claimants, updated CoC, details of		days of the
	the resolution applicants, details of resolution plans		approval or
	received, details of approval or rejection of resolution		rejection of the

	plans by CoC, application filed with AA for approval of resolution plan; details of resolution plan approved by the AA, initiation of liquidation, if applicable, expenses incurred on or by RP, appointment of professionals and the terms of appointment, relationship of the RP with the CD,		resolution plan or issue of order for liquidation, as the case may be, by the AA.
	financial creditors, and professionals, support services		
	sought from IPE, non-compliances with the provisions of		
	the Code and other laws applicable to the CD, if any, etc.		
CIRP 6	Event Specific: This includes:	IRP or	Within seven
	a. Filing of application in respect of preferential	RP, as	days of the
	transaction, undervalued transaction, fraudulent	the case	occurrence of
	transaction, and extortionate transaction;	may be.	event.
	b. Raising interim finance;		
	c. Insolvency resolution process of guarantors;		
	d. Extension of period of CIRP and exclusion of time;		
	e. Premature closure of CIRP (appeal, settlement, withdrawal, etc.);		
	f. Request for liquidation before completion of CIRP; and		
	g. Non implementation of resolution plan as approved by the AA.		

8. The IBBI has developed, in consultation with the IPAs, an electronic platform for filing of the Forms above said. The said platform is hosted on the website of the IBBI at https://www.ibbi.gov.in. It is open for filings from 16th September, 2019. An IP shall access the said platform with the help of a unique *username* and *password* provided to him by the IBBI and upload / submit the Forms, along with relevant information and records, after affixing DSC or after e-signing.

9. It is directed that an IP shall file electronically -

- a. the Forms along with relevant information and records, which have become due on or before 15th September, 2019 in respect of all CIRPs, both closed and ongoing, conducted by him, by 30th September, 2019; and
- b. the Forms along with relevant information and records, which will become due on or after 16th September, 2019 in respect of CIRPs conducted by him, by the timelines as specified in the Table under Para 7 above.

10. It is clarified that -

- (a) an IP shall be liable to action permissible under this Circular read with the applicable provisions of the Code and the Regulations made thereunder for:
 - (i) failure to file a Form along with relevant information and records,
 - (ii) inaccurate and incomplete information and/or records filed in or along with a Form, and
 - (iii) delay in filing;
- (b) the action under (a) includes refusal to issue or renew authorisation for assignment; and
- (c) timely filing of complete and accurate information along with information and records is the sole responsibility of the IP.

- 11. It is further directed that an IPA shall-
 - (a) monitor filings by its members and, based on the same, take action against the member who fails to file a Form along with relevant information and records when it is due;
 - (b) scrutinise at least 10% of Forms, filed by its members in a month, selected on random basis and, based on the same, take action against the member for any-
 - (i) inaccurate or incomplete information and records filed along with a Form, and
 - (ii) non-compliances with the Code and the Regulations made thereunder, as observed from the information and records filed along with a Form; and
 - (c) submit a quarterly summary report in respect of (a) and (b) to the IBBI within 15 days of the close of quarter.

This is without prejudice to monitoring and scrutiny of filings and actions, as may be taken by the IBBI.

12. This is issued in exercise of the powers under clauses (aa), (g), (h), (k), (n), (p) and (r) of sub-section (1) of section 196 read with sections 31(2)(b) and 208(2)(d) of the Insolvency and Bankruptcy Code, 2016, and in consultation with the Insolvency Professional Agencies.

Yours faithfully,

Sd/-(Methil Unnikrishnan) General Manager

Email: m.unnikrishnan@ibbi.gov.in

Encl.: Annexures: Forms IP 1 and CIRP 1 to CIRP 6.

Post-script:

- 1. The filing of Forms on the platform on test basis will be available from 15^{th} August, 2019 to 15^{th} September, 2019. The regular filing will commence on 16^{th} September, 2019.
- 2. The IPAs shall conduct workshops for its professional members, as may be required, to facilitate filings by them under this Circular and to migrate the data relating to costs and disclosures already filed by them.
- 3. Helpline will be available to assist the IPs in filing the Forms till 30th September, 2019. An IP may contact the helpline provided by the IPA, of which he is a member, at the first instance. If any difficulty of the IP is not fully addressed by the IPA, the IP may contact the helpline of the IBBI. The helpline details are as under:

Sl.	Agency	Name of Officer	E-mail id	Telephone
No.				Number
1	IIIP ICAI	CS Shivani Jasmatiya	iiipi.helpdesk@icai.in	8178995138
2	ICSI IIP	Shikha Sukhija	reporting@icsiiip.com	011-45341041
3	IPA ICMAI	Anchal Jindal	ra@ipaicmai.in	011-24666154
4	IBBI	Manpreet Kaur	manpreet.k92@ibbi.gov.in	011-23462947

FORM - IP 1

(To be submitted to the Board within 3 days of relevant date)

	Date of filing application with the Adjudicating Authority	Due date of Form	Delay in submission of Form (Number of days)	Reasons for delay
Ī				

A. Insolvency Professional

- 1. Details as per IBBI records:
 - a. I.P. Registration No.:
 - b. Name:
 - c. Address:
 - d. Email Id:
 - e. Mobile no.
- 2. Date on which consent to act as an IRP/RP/Liquidator/Bankruptcy Trustee given:
- **B.** Process for which IP is being engaged (CIRP/Liquidation/Voluntary Liquidation/Individual Insolvency):
- C. Initiated under Section (7/9/10/33/55/59):
- D. In case of CIRP/Liquidation/Voluntary Liquidation

Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:
- 3. Industry/Sector:
- 4. Date of incorporation:
- 5. Address of the registered office of the Corporate Debtor:
- 6. Address of the principal office of the Corporate Debtor, if any:
- 7. Address of the corporate office of the Corporate Debtor, if any:
- 8. Registered email Id of the Corporate Debtor:
- 9. Names of promoters of Corporate Debtor:

E. In case of CIRP, please furnish the details below

- 1. Applicant (Financial Creditor/Operational Creditor/Corporate Debtor):
- 2. Details of applicant:

S. No	CoC mem	ber(s) – upto fiv	ve based on voting	ased on voting Voting share (%)			
. In case o	of Voluntary	Liquidation. da	ate of resolution o	of CD appoint	ing IP as liquidator		
	v	•		• •			
	f Insolvency	of Individuals	and Partnership	Firms, please	furnish the details		
below:							
1. Appli			.1				
	•	which will under	go the process:				
	Name of the p Address:	person:					
	Contact no.:						
	•						
Terms (of engagemen	nt of IP					
		Date of	Fee to be pa	aid to IP	Other terms if on		
S. No					Other terms, if an		
S. No		appointment	Tee to be pe		Other terms, if an		
S. No			Tec to be pa		Other terms, if an		
S. No			Tee to be pa		Other terms, if an		
	f bench of A	appointment	Tee to be pa		Other terms, if an		
Details o		appointment					
	Bei	appointment	Date of filing	Application			

applicable)

K. Details of withdrawal of application

a. Name of the person(s):

b. Address:

- 1. Date on which application for withdrawal made:
- 2. Date of order of the AA allowing withdrawal:
- 3. Amount of settlement (Rupees):
- 4. Details of settlement:

Attachments:

1. Copy of written consent given by IP to act as IRP/RP/Liquidator/Bankruptcy Trustee

Declaration

It is certified that the infor	mation given in	Form- IP- 1 is true	and correct and	d based on the pet	tition
filed with AA/ resolution p	passed by the CI), as the case may	be.		

*To be digitally signed/ e-signed by IP		
*IP registration number:		
Date:		
Place:		

FORM - CIRP 1

(To be submitted to the Board by the IRP online within 7 days of the Public Announcement)

Date of Public	Due date of Form	Delay in submission	Reasons for delay
Announcement		of Form (Number of	
		days)	

A. Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:
- 3. Industry/Sector:
- 4. Date of incorporation:
- 5. Address of the registered office of the Corporate Debtor:
- 6. Address of the principal office of the Corporate Debtor, if any:
- 7. Address of the corporate office of the Corporate Debtor, if any:
- 8. Registered email Id of the Corporate Debtor:
- 9. Names of promoters of Corporate Debtor:
- 10. Whether going concern? (Yes/No)
- 11. Whether any proceedings were pending against the Corporate Debtor under Sick Industrial Companies (Special Provisions) Act, 1985? (Yes/No)

If yes, date of admission under BIFR:

12. Whether any proceedings for winding up initiated under the Companies Act, 1956 or 2013? (Yes/No)

If yes,

- a. Section under which it was initiated:
- b. Bench/Court:
- c. Date of transfer to Adjudicating Authority (AA):

B. Insolvency Resolution Professional

- 1. Details as per IBBI records:
 - f. I.P. Registration No.:
 - g. Name:
 - h. Address:
 - i. Email Id:
 - j. Mobile no.
- 2. Whether IRP appointed is independent of CD, as per regulation 3(1) (Yes/No)
- 3. Whether disclosure of relationship has been made to IPA as per disclosure circular (Yes/ No) If yes, date of submission of disclosure:

- 4. Expenses agreed to be incurred on or by IRP fixed by (Applicant/Adjudicating Authority):
- 5. Whether IRP is a partner or a director of an IPE (Yes/No) If Yes.
 - a. Name of the IPE
 - b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1) (Yes/No)
 - c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular (Yes/No)

If yes, date of submission of disclosure:

C. Admission of application by AA

- 1. Application/Petition No.:
- 2. Date of filing to AA:
- 3. Bench:
- 4. Name of the Applicant/Petitioner:
- 5. Address of the Applicant/Petitioner:
- 6. Application filed under Section:
- 7. In case of section 9, whether the name of IRP is proposed by the operational creditor (applicant) (Yes/No)
- 8. Date of admission:
- 9. Date of AA Order appointing the IRP:
- 10. Date of receipt of order by IRP:
- 11. Amount of underlying default for which petition has been admitted (Rupees):
- 12. Since when the amount in default is outstanding:

D. Public Announcement

- 1. Date of issue:
- 2. Details of publication of Public Announcement:

Location	Language		Name of newspaper	Edition, if any	Date
Registered Office	English				
Office	Regional	Specify language			
Principal Office, if any	English				
office, if daily	Regional	Specify language			
Any other place of	English				
operation Specify	Regional	Specify language			

Website of			
the			
Corporate			
Debtor			
Website			
designated			
by the Board			

- 3. Date of sending copy of PA to the Board:
- 4. Number of days taken for issuing PA:
- 5. Delay (days) in issuance of PA vis-à-vis timelines, if any:
- 6. Reasons for delay, if any:
- 7. Mode of sending PA to the Board (Hand delivery/Post/Email/others):
- 8. Estimated date of closure of insolvency resolution process:
- 9. Last date for submission of claims:
- 10. Number of days given for submission of claims:
- 11. Delay/Additional days for submission of claims vis-à-vis timelines, if any:
- 12. Reasons for delay, if any:
- 13. Whether the details indicated in PA same as IBBI records: (Yes / No) If no,
 - a. Address (for correspondence), if any:
 - b. Email Id (for correspondence), if any:
 - c. Mobile No. (for correspondence), if any:
- 14. Details of classes of creditors, if any, under section 21(6A)(b) and names of authorised representative (AR) identified for each class:
 - a. Number of class of creditors:
 - b. IPs identified to be selected as an AR for each class:

S.	Class of	IPs identified to be selected as AR				
No.	Creditors	Name of IP	IP registration number			
1.		Name of AR 1				
		Name of AR 2				
		Name of AR 3				
2.		Name of AR 1				
		Name of AR 2				
		Name of AR 3				

15. Cost incurred on Public Announcement (Rupees):

16. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/N on- compliance	Section/Regulat ion/Circular	Reasons	Period of non- compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD					
[For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

17. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

18. Whether any application filed under the Section 12A (Yes/ No):

Attachments

- 1. Application filed with the AA.
- 2. AA order admitting the application.
- 3. AA order appointing the Interim Resolution Professional.
- 4. Form A (Public Announcement) under CIRP Regulations, 2016.
- 5. Form AB (Written consent to act as AR) under CIRP Regulations, 2016.
- 6. Cost and relationship disclosure made to IPA.
- 7. Form FA (Application for withdrawal of CIRP) under CIRP Regulations, 2016, if any.
- 8. Orders of the Court/Tribunal, if any.
- 9. Other documents, if any.

Declaration

- 1. I, [Name of IRP] having IP registration number [Registration no.], was appointed as an Interim Resolution Professional, vide NCLT order dated [mention date] in application number [mention application number] dated [mention date of appointment of IRP], under section 16 of the Insolvency and Bankruptcy Code.
- 2. I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

*To be digitally signed/ e-signed by IP
*IP registration number:
Date:
Place:

FORM - CIRP 2

(To be submitted to the Board by the IRP online within 7 days of replacement of IRP)

Date of replacement	Due date of Form	Delay in submission	Reasons for delay
of IRP		of Form (Number of	
		days)	

A. Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:
- 3. Whether Corporate Debtor is listed (Yes/ No):

If yes,

- a. Primary Stock Exchange:
- b. Whether suspended at stock exchange (Yes/No):
 - i. If yes, Date of suspension:
 - ii. Whether the suspension is restored (Yes/No):
 - iii. If yes, Date of restoration of suspension:
- 4. Date of the last audited balance sheet:

B. Custody of Corporate Debtor

1. Has IRP taken into custody all records and assets relating to CD? (Yes/No) If no, whether application made u/s 19(2) of the Code, to the AA (Yes/No): If no, specify the reasons:

C. Claims of Creditors

1. Whether list of creditors prepared by IRP (Yes/ No): If yes, (please furnish the details below):

(Amount in Rupees)

Credi	Clai	Re	Identi	Dat	Natu	Valu	Lia	Total Claims	Total Claims
tor	man	lat	ficatio	e of	re of	e of	bilit	made by the	admitted by the
	t	ed	n	cre	asset	secur	y as	creditors	IRP
	(Sec	pa	Numb	atio	on	ity at the	per		
	ured/	rty	er, if	n of	whic	time	boo		
	Unse	of	any	sec	h	of	ks		
	cure	the		urit	secu	agre	of		
	d/	C		y	rity	emen	acco		
	Cont	D		inte	inter	t	unts		
	inge	(Y		rest	est				
	nt)	es/			creat				
		No			ed, if				
)			any				

								Pri	Inter	Tot	Pri	Int	Tota
								nci	est	al	nci	ere	1
								pal			pal	st	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Finan													
cial													
Credi													
tors													
F1													
F2													
Total													
FCs													
Class of													
Credi													
tors													
Class													
1													
Class													
2													
•••••													
Total													
Class													
of													
FCs													
Oper													
ation													
al Credi													
tors													
for													
Good													
s/													
Servi													
ces/													
Statut													
ory													
dues/													
work													
men &													
emplo													
yees													
dues)													
uuesj											l		

O1							
O2 							
Total OCs							
Any other credit or							
C1							
C2							
Total Credi tors Gran d Total							

If no, state the reasons

- 2. Date of filing of list of creditors with the AA:
- 3. Date of uploading the list of creditors on the website of the CD:

If not uploaded, state the reasons

D. Whether there are representatives of FCs (Yes/No)

If yes, (please furnish the details below):

S.	Appoi	Name	Whet	Whether		Description of			Whether		
No.	ntment	of the	Repre	esentat		creditors			representative related		
	under	Repres	ive is	an IP				party of CD			
	Sectio	entativ									
	n	e				T	T				
	[21(6)/		Yes/	If	Repre	Num	Total	Yes/	Specify		
	24(5)]		No	yes,	sentin	ber of	Votin	No	section		
				IP	g	Credi	g		[sections of		
				regis		tor in	Share		5(24)]		
				tratio	[class	the					
				n	of	Class					
				num	credit						
				ber							

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

E. Whether there are Authorised Representatives of FCs (Yes/No)

If yes, (please furnish the details below):

S. No	Appointm ent under Section: 21(6A)(a) 21(6A)(b) 21(6A)(c)	Nam e of AR	Wheth er AR is an IP (Yes/ No)	If yes IP registrati on number	Applica Orde appointme Date of applicati on to AA	er for	Number of days taken for filing applicati on	Delay in numb er of days for filing	Reaso ns for delay
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

F. Whether there are representative(s) of OCs in $CoC\ (Yes\ /\ No)$

If yes, (please furnish the details below):

S.	Appointment under Section/	Name of	Number of OCs	Percentage	Total
No.	Regulation:	Representative	represented.	of debt of	Voting
	Section 24(3)(c)/			OCs, if	Share
	Reg. 16(2)(b) /Reg. 16(2)(c)			any	
(1)	(2)	(3)	(4)	(5)	(6)

G. Constitution of CoC

Date of constitution:	
Total members	
Financial Creditors	Operational Creditors (if all FCs are related parties of CD or there is no FC)

Status	Name of FC	Number of FCs in class of creditor	Voting Share (%)	Status	Name of OC	Number of OCs in class of creditor	Voting Share (%)
FC1				OC1			
FC2				OC2 OC 18			
Class 1				Work men			
Class 2				Empl oyees			
Class 3				Other s			
Total				Total			

- 1. Date of submission of report on constitution of CoC to AA:
- 2. Number of days taken for submission of report to AA:
- 3. Delay in number of days vis-à-vis timelines, if any:
- 4. Reason for delay, if any:

H. First Meeting of the CoC

- 1. Date of meeting:
- 2. Number of days taken for conducting first CoC meeting:
- 3. Delay in number of days vis-à-vis timelines, if any:
- 4. Reason for delay, if any:
- 5. Date of service of notice of meeting:
- 6. Whether minimum 5 days' notice period given for meeting under Regulation 19(1) (Yes/No)

If no, Approval from CoC to serve the notice for shorter period taken? (Yes/No) If approval not taken, specify reasons:

- 7. Whether Notice sent to:
 - a. CoC members (yes/no)
 - b. Suspended Board of Directors/Partners (LLP) (yes/ no)
 - c. OCs where value of debt is more than 10 % of total debts, if any (yes/no)
 - d. AR of Class of creditors, if any (yes/no)
 - e. IP for any FC u/s 24(5), if any (yes/no)
 - f. Representative(s) of FCs, if any (yes/no)
 - g. Representative(s) of OC(s), if any (yes/no)
 - h. Others, if any (yes/no)

I. Confirmation/Replacement of IRP

1. Whether the IRP is confirmed as RP (Yes/No)

If yes, date of confirmation:

If no, whether IRP is replaced (Yes/No)

If yes, please furnish the details of RP:

- a. IP Registration Number
- b. Name of the RP
- c. Email Address
- d. Mobile Number

If no, whether IRP was performing functions of RP as per Regulation 17(3) (Yes/No)

J. Whether application seeking Cooperation of Management u/s 19(2) made to AA (Yes/No)

- 1. If yes, furnish the details below:
 - a. Application Number
 - b. Date of filing
 - c. Date of Order
- 2. Whether appeal, if any filed against the order (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority
- b. Appeal No.
- c. Date of filing of appeal
- d. Date of order
- 3. Whether appeal, if any filed against order of first Appellate Authority (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority
- b. Appeal No.
- c. Date of filing of appeal
- d. Date of order

K. Application filed seeking assistance of local district administration under Regulation 30 (Yes/No)

- 1. If yes, furnish the details below:
 - a. Application Number:
 - b. Date of filing:
 - c. Date of Order:
- 2. Whether appeal, if any filed against the order (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:
- 3. Whether appeal, if any filed against order of first Appellate Authority (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:

L. Expenses incurred by or on Interim Resolution Professional

Expense Head	Expenses	Expenses paid or agreed to be paid		Approved by COC (Yes/ No)
			1	
		Amount	Amount	
		incurred	paid	
IRP	Fee payable to IRP			
	Cost of insurance for			
	IRP			
	Other Expenses on/			
	for IRP (travel, stay,			
	security etc. related			
	expenses)			
IPE	Fee, if any, payable to			
	an IPE for support			
	services			
Registered	Fee payable to Valuer			
Valuer	1			
	Fee payable to Valuer			
	Est personal la de Walson			
	Fee payable to Valuer			
	3, if any			
	Other Expenses on/ for IRP (travel, stay,			
	out of pocket			
	expenses etc.)			
Other	Fee Payable to			
Professional	accounting and			
	finance professional			
	Fee Payable to audit			
	professional			
	Fee payable to legal			
	professional/ attorney			
	Fee payable to any			
	other professional			
	Fee payable to			
	authorised			
	representative			
	Other expenses on /			
COC	for professionals			
COC	Expense for meeting			
	venue			

	Engage for all strongs		
	Expense for electronic		
	voting		
	Expense for video		
	conferencing		
	Any other expense		
	related to CoC		
Other	Expenses on Public		
Expenses	Announcement		
	Expenses for filings		
	before Adjudicating		
	Authority including		
	Court fee		
	Expenses for		
	verification of claims	 	
	CIRP related litigation		
	Other expenses, if any		
Essential	Electricity		
Services	Water		
	Telecommunication		
	services		
	Information		
	Technology services		
	Other essential		
	services, if any		
Other	Other supplies		
Services	Employees and		
	workmen		
	Security Personnel		
	Services		
	Other expenses, if nay		
Interim	Amount of interim		
Finance	finance		
	Expenses for raising		
	interim finance		
	Interest payable on		
	interim finance		
Other	Other matters		
expenses	Penalties, if any,		
	payable for non-		
	compliance		
	compliance		

Relationship of	Name	Nature of	_
the Interim		relationship	relationship
Resolution			
Professional			
with			
Corporate Debtor			
Financial			
Creditor			
FC1			
FC2			
Authorised			
Representative(s)			
AR1			
AR 2			
Corporate			
Guarantor, if any			
Operational			
Creditor, if any			
OC1			
OC2			
Interim Finance			
Provider, if any			
Accountant(s)			
Legal			
Professional(s)			
Other			
Professional(s)			
Firm of auditors			
of Corporate			
Debtor (in the			
last 3 financial			
years)			
Secretarial			
auditors in			
practice of the			
Corporate Debtor (in the last three			
financial years) Cost Auditors of			
Corporate Debtor			
(in the last three			
financial years)			
Legal Firm ¹ (in			
the last three			
financial years)			
manciai yeais)	L		

_

¹ Legal firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

Consulting Firm ²		
(in the last three		
financial years)		

N. Support services sought from IPE, if any. (Yes/No)

If yes, Provide details of IPE

- a. Name of IPE:
- b. Relationship with IPE, if any:
- c. Nature of relationship:
- d. Whether appointed at arms' length relationship (yes/no):

O. Are you a partner or a director of an IPE? (Yes/No)

If yes, furnish the details:

- a. Name of the IPE:
- b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1) (Yes/No)
- c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular (Yes/No)

If yes, date of submission of disclosure:

d. Disclosure of relationship of IPE

Relationship of all	Name	Nature of relationship	Description of
the Partners and			Relationship
Directors of IPE			
with			
Corporate Debtor			
Firm of auditors of			
Corporate Debtor (in			
the last 3 financial			
years)			
Secretarial auditors			
in practice of the			
Corporate Debtor (in			
the last three			
financial years)			
Cost Auditors of			
Corporate Debtor (in			
the last three			
financial years)			
Legal Firm ³ (in the			
last three financial			
years)			

² Consulting firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

³ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

Consulting Firm ⁴ (in		
the last three		
financial years)		

P. Support sought from any professional(s)? (Yes/No)

S.	Name of	Nature of	Date of	Term of	Scope of	Professional fees		Other	Whether
No.	Professional	profession	appointment	appointment	engagement	paid/agre	paid/agreed to be paid		appointed at
				From to		(R	upees)	if	arms' length
						1 /		any,	relationship?
								paid/	(Yes/No)
								agreed to	
								be paid	
								(Rupees)	
						Quantum	Basis		
							(hourly/daily		
							etc.)		

Q. Disclosure of relationship of the professional

Disclosure of relationship of Mr./ Ms/Mrs. _____, with:

Relationship of the Professional with		Name	Nature of Relationship	Description of relationship
1.	Corporate Debtor			Totacionsinp
2.	Corporate Guarantor, if any			
3.	Insolvency Professional			
4.	Insolvency Professional Entity (If associated with, any)			
5.	Financial Creditor(s)			
6.	Interim Finance Provider(s)			

⁴Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

R.	Details	of order	s passed by	v Courts/	Tribunals:
----	----------------	----------	-------------	-----------	-------------------

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

S.	Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars
	or other laws applicable to the CD:

Legal Provisions	Deviation/N on- compliance	Section/Regulat ion/Circular	Reasons	Period of non- compliance	Whet her rectifi ed or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD					
[For example-Companies Act, SEBI Act, SCRA, Others (pls. specify)					

Т.	Other	details

U.	Remarks, if any			

Attachments

- 1. List of creditors along with the details of the claims submitted with the AA.
- 2. Report certifying constitution of the committee of creditors.
- 3. Latest Audited financial statements of CD.
- 4. Minutes of all COC meetings.
- 5. AA's order admitting application for CIRP.
- 6. AA's order for Section 19(2) application, if any.
- 7. AA's order for application under Regulation 30, if any.
- 8. AA order for replacement of IRP by RP, if any.
- 9. All the applications filed before AA, if any.
- 10. All the orders passed by AA, if any.
- 11. All the applications filed before courts, if any.
- 12. All the orders passed by courts, if any.
- 13. Progress Reports filed to Adjudicating Authority by the IRP.
- 14. Cost Sheet prepared by IRP.
- 15. Cost and relationship disclosure made to IPA.
- 16. Other relevant documents, if any.

Declaration

Place:

I, [Name of IRP] having IP registration number [Registration no.], was appointed as an Interim Resolution Professional vide NCLT order dated [Insert date] in application number [Insert application number] dated [Date of appointment of IRP], under section 16 of the Insolvency and Bankruptcy Code.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	

FORM - CIRP 3

(To be submitted to the Board by the RP online within 7 days of issue of IM to the members of CoC)

Date of submission of	Due date of Form	Delay in submission	Reasons for delay
IM to members of		of Form (Number of	
CoC		days)	

A. Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:

B. Appointment of Resolution Professional

- 1. Date of passing resolution by CoC:
- 2. Number of days taken to pass the resolution:
- 3. Delay in number of days vis a vis timelines, if any:
- 4. Reasons for delay, if any:
- 5. Date of order of AA appointing RP:
- 6. Whether IRP is appointed as RP (Yes/No):

If no, please furnish details of RP

- a. I.P. Registration No.:
- b. Name:
- c. Address:
- d. Email Id:
- e. Phone Number
- 7. Alternative Contact details of the RP: Yes/ No

If yes, please furnish details:

- a. Address (for correspondence):
- b. Email Id (for correspondence):
- 8. Whether RP is independent of CD, as per regulation 3(1) (Yes/No)
- Whether disclosure of relationship has been made to IPA as per disclosure circular? (Yes/No)

If yes, date of submission of disclosure:

If No, reasons for non-submission

10. Whether RP is a partner or a director of an IPE (Yes/No)

If Yes, provide the details below:

- a. Name of the IPE:
- b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1)(Yes/No)
- Whether disclosure of relationship of IPE is made to IPA as per disclosure circular (Yes/No)

If yes, date of submission of disclosure:

If No, reasons for non-submission

C. Appointment of registered valuers

S.	Name of	Registration	Date of	Class of		Estimates
No.	Valuer	number of	appointment	assets		(Rupees)
		Valuer				
				(Land and		
				Building/		
				Plant and		
				machinery/		
				Securities and		
				Financial		
				Assets/others)		
					Fair	Liquidation
					Value	Value
Averag	ge Values					

- 1. Number of days taken for appointment of valuer:
- 2. Delay in number of days for appointment vis a vis timelines, if any:
- 3. Reasons for delay, if any:
- 4. Whether Registered Valuer(s) is disqualified to be appointed as per Regulation 27 (Yes/ No)

If yes, under which sub regulation (choose one or more from options below):

- (a) a relative of the resolution professional
- (b) a related party of the CD
- (c) an auditor of the CD at any time during the five years preceding the insolvency commencement date
- (d) a partner or director of the IPE of which the resolution professional is a partner or director

D. Details of handover of records of Corporate Debtor by IRP to RP

S. No	Description of records	Remarks, if any

E. Custody of assets of Corporate Debtor

Whether RP has taken over the custody of assets of CD (Yes/ No)
 If no, whether application made u/s 19(2) of the Code, to the AA (Yes/ No)
 If no, specify the reasons

F. Application Filed with AA seeking Cooperation of Management (Yes/No)

- 1. If yes, furnish the details below:
 - d. Application Number:
 - e. Date of filing:
 - f. Date of Order:
- 2. Whether appeal, if any filed against the order (Yes/No)

If yes, furnish the details below:

- e. Name of Appellate Authority:
- f. Appeal No.:
- g. Date of filing of appeal:
- h. Date of order:
- 3. Whether appeal, if any filed against order of Appellate Authority (Yes/No)

If yes, furnish the details below:

- e. Name of Appellate Authority:
- f. Appeal No.:
- g. Date of filing of appeal:
- h. Date of order:

G. Details of application filed with the AA for Assistance of local district administration

- 1. If yes, furnish the details below:
 - a. Application Number:
 - b. Date of filing:
 - c. Date of Order:
- 2. Whether appeal, if any filed against the order (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:
- 3. Whether appeal, if any filed against order of Appellate Authority (Yes/No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:

H. Information memorandum (IM)

- 1. Date of submission of IM to CoC:
- 2. Number of days taken for submission of IM:
- 3. Delay in number of days for submission vis a vis timeline, if any:
- 4. Reasons for delay, if any:
- 5. Details of assets and liabilities as per latest audited balance sheet and latest provisional balance sheet:
 - a. Date of the latest audited balance sheet:
 - b. Date of the provisional balance sheet:
- 6. Whether IM contains the details as per requirements of Regulation 36(2) (Yes/No)

If no, list the details not captured in the IM

S. No	Details not provided in IM

Reasons for not including the specified details:

7. Whether undertaking of confidentiality is obtained from Members of CoC and resolution applicants:

If no, furnish the details of persons who did not give undertaking

S. No.	Category	Name	Reasons
	(Member of CoC/		
	Resolution		
	applicant)		

I. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal	Deviation/Non-	Section/Regulat	Reasons	Period of	Whether
Provisions	compliance	ion/Circular		non- compliance	rectified or not
IBC					
CIRP					
Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD					
[For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

J. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

K. Whether resolution under Section (12A/33(2)/others) was passed by CoC (Yes/No):

Attachments [to be uploaded in pdf]

- 1. AA order for appointment of RP
- 2. Latest Audited Financial Statements
- 3. Provisional Financial Statements for the current year
- 4. Information Memorandum
- 5. Valuation reports
- 6. Appeal/application filed before AA/NCLAT/High court/Supreme court/ Others.
- 7. Orders of AA/NCLAT/High court/Supreme court /Others.
- 8. Progress Reports filed to AA by the RP
- 9. Cost and relationship disclosure made to IPA
- 10. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and

nothing material has been concealed therefrom.
*To be digitally signed/ e-signed by IP
*IP registration number:
Date:
Place:

FORM - CIRP 4

(to be submitted to the Board by RP online within 7 days of the issue of Request for Resolution Plans)

Date of issue of	Due date of Form	Delay in submission	Reasons for delay
RFRP		of Form (Number of	
		days)	

A. Details of Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:

B. Expression of interest (EOI) to invite Prospective Resolution Applicants (PRA)

1. Whether EOI issued (Yes/No)

If no, state the reasons:

- 2. Date of issue of EOI:
- 3. Number of days taken for issue of EOI:
- 4. Delay in number of days taken for issuance of EOI vis a vis timeline, if any:
- 5. Reasons for delay, if any:
- 6. Details of publishing EOI:

Location	Language		Name of newspaper	Edition, if applicable	Date of issue
Registered Office	English				
	Regional	Specify language			
Principal Office, if any	English				
	Regional	Specify language			
Any other	English				
place Specify:	Regional	Specify language			
Website of the Corporate Debtor					
Website of the Board					

- 7. Date, when it was sent to the Board:
- 8. Mode of sending it to the Board (i.e. by Speed Post/ Regd. Post/ E-mail/By Hand/others):
- 9. Whether EOI re-issued (Yes/No)

If yes, number of times EOI re-issued:

10. Details of publication of latest EOI

Location	Language		Name of newspaper/website	Edition, if applicable	Date of issue
Registered Office	English				
	Regional	Specify language			
Principal	English				
Office, if any	Regional	Specify language			
Any other place Specify:	English				
	Regional	Specify language			
Website of the Corporate Debtor					
Website of the Board					

- 11. Last date to submit EOI:
- 12. Number of days given for submission of EOI:
- 13. If minimum days for submission of EOI vis a vis timeline is not given, deficit number of days, if any:
- 14. Reasons for not giving minimum number of days, if any:
- 15. Number of persons who expressed their interest:
- 16. Number of persons who were ineligible as per:
 - a. Section 29 (A):
 - b. Section 25(2)(h):
 - c. Other:
- 17. Whether due diligence on PRAs conducted by RP as per Regulation 36A (Yes/No) If no, reasons:
- 18. Date of issue of provisional list of eligible PRAs:
- 19. Number of days taken to issue provisional list of eligible PRAs:
- 20. Delay in number of days taken to issue provisional list of eligible PRAs, if any:
- 21. Reasons for delay, if any:
- 22. Date of Issue of final list of PRAs:
- 23. Delay in number of days taken to issue final list of PRAs, if any:
- 24. Reasons for delay, if any:
- 25. Final list of PRAs (including joint applicants, if any)

S. No.	Name of PRAs
No.	

C. Request for Resolution Plans (RFRP)

- 1. Whether the following was approved by the committee of creditors):
 - a. RFRP (Yes/No)

If no, state the reasons

b. Evaluation Matrix (Yes/No)

If no, state the reasons

- 2. Date of issue of evaluation matrix:
- 3. Date of issue of RFRP:
- 4. Last date for submission of resolution plans:
- 5. Whether RFRP was issued atleast 30 days before the last date of the submission of the resolution plans? (Yes/No)

If no, provide the reason for the same.

- 6. Details of Evaluation Matrix:
- 7. Whether RFRP requires any non-refundable deposit for submission of or along with resolution plan (Yes/No)

 If yes, please specify.

D. Modification of RFRP and Evaluation Matrix

- 1. Whether details with respect to RFRP modified (Yes/ No) If yes, Number of times RFRP modified:
- 2. Whether details with respect to Evaluation matrix modified (Yes/ No) If Yes, Number of times Evaluation matrix modified:

S. no.	Modification done in respect of (RFRP/Evaluation Matrix)	Date of issue of modified request	Whether atleast 30 days given for submission of resolution plan from date of modification	If no, reasons	Revised Last date for submission of resolution plan
			(Yes/No)		

- 3. Whether the RFRP was re-issued (Yes/No)
 - If yes, (i) Date of re-issue of RFRP:
 - (ii) Last Date for submission of Resolution Plan:

E. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/ Non- complianc e	Section/Regulat ion/Circular	Reasons	Period of non- compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD					
[For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

F. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

G. Whether resolution under Section (12A/ 33(2)/others) was passed by CoC (Yes/No)

Attachments

- 1. Expression of interest (first issue and latest issue).
- 2. Evaluation Matrix including modified, if any.
- 3. Request for resolution plan including modified, re-issued, if any.
- 4. Minutes of the Meetings of COC approving the RFRP.
- 5. All applications filed before courts, if any.

- 6. All orders passed by courts, if any.
- 7. Progress reports filed to AA by the RP.
- **8.** Other documents, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	
Place:	

FORM- CIRP 5

(To be submitted to the Board online within 7 days of the approval or rejection of resolution plan by the Adjudicating Authority)

Date of the approval	Due date of Form	Delay in submission	Reasons for delay
or rejection of		of Form (Number of	
resolution plan by the		days)	
AA			

A. Corporate Debtor

- 1. Name of the Corporate Debtor:
- 2. CIN/LLPIN of Corporate Debtor:

B. Claims of creditors

Whether any change in list of claimants as uploaded by IRP in Form CIRP-2 (Yes/ No) If yes, please furnish the revised list of claimants below:

Credit	Clai mant (Secu red/ Unsec ured/ Conti ngent	Rel ate d par ty of the CD (Ye s/N o)	Identifi cation Numbe r, if any	Date of crea tion of secu rity inter est	Natur e of asset on which securi ty intere st create d, if any	Value of securi ty at the time of agree ment	Liabi lity as per book s of acco unts		Claims i			tal Clai itted by RP	
								Prin cipal	Intere st	Tot al	Prin cipa 1	Inte rest	Tot al
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(11)	(12)	(13)	(14)	(15)	(16
Financ ial Credit ors													
F2 													
Total FCs													
Class of Credit ors													

Class 1								
Class 1								
Class 2								
(deben								
ture/bo								İ
nd								
holders								İ
)								İ
Total								
Class								İ
of FCs								İ
Operat								İ
ional								
Credit								1
ors for								
Goods/								
Service								
s/								
Statuto								
ry								
dues/								
workm								
en &								
employ								
ees								
dues)								
01								
O2								
								İ
Total								
OCs								
Any								İ
other								
credito								
r								
C1								
C2								
								<u> </u>
Total								1
Credit								1
ors								1
Grand								
Total								1
	<u> </u>	l			l			<u> </u>

- 1. Total claims as on date of meeting of CoC where resolution plan was approved (Rupees):
- 2. Date of filing of list of creditors with the AA:
- 3. Is list of creditors prepared and uploaded by RP on the website of the Corporate Debtor. (Yes/No)

If no, state the reasons:

C. Re-constitution of CoC, if any:

Date of con	stitution:								
Total memb	oers								
Financial (Financial Creditors				Operational Creditors (if all FCs are related parties of CD or there is no FC)				
Status	Name of FC	Number of FCs in class of creditor	Voting Share (%)	Status	Name of OC	Number of OCs in class of creditor	Voting Share (%)		
FC1				OC1					
FC2				OC2					
Class 1				Workmen					
Class 2				Employees					
Class 3				Others					
Total				Total					

Remarks, 11 an	y
----------------	---

D. Whether any resolution plan received? (Yes/No)

E. Final Resolution Applicant(s)

S.	Resolution	Name of	Whether	Nature of	Number	Grou	Industry	Details of	Resolution	Reason for
N	plan	Resolution	Resoluti	resolution	of plans	p to		performance	plans	non-
0.	submitted	Applicants	on	(Merger/ac	submitte	which		security	compliant	compliance
	(Individua		Applica	quisition/a	d	it		provided	with	of plan
	lly/		nt is an	malgamatio		belon		(Please	section	with
	Jointly)		FC	n/Take		gs		specify the	30(2).	Section
				over/others)				nature, value,	(Yes/	30(2)
								duration and	No)	
								source, as		
								specified in		
								request for		
								resolution		
								plan)		

1. Whether the resolution plan rejected by CoC? (Yes/No)

If yes,

- a. Date of CoC meeting wherein the plan was rejected:
- b. Reasons for rejection:
- 2. Whether resolution for liquidation u/s 33(2) passed by CoC (Yes/No)

If no, way forward in CIRP process as decided by CoC:

- 3. Date of the meeting of CoC approving the resolution plan:
- 4. Whether resolution plan was approved by the CoC within 180 days from ICD (Yes/No) If no, whether extension of CIRP time granted (Yes/No)

If yes, number of days granted:

F. Meeting of the Committee of Creditors where resolution plan was approved:

Date of servic e of notice of the meeti ng	Wheth er the notice of the meetin g was served by giving not less	appr	her the oval of sought	Date of the meeting of the Committ ee of Creditor s	Numb er of days from ICD, meetin g of the CoC was held	Matters put forth for voting at the meeting (Approval for resolution plan/liquidation/o ther matters)	Voting Percenta ge	Remar ks, if any
	than 5 days' notice? (Yes/N o)	(Ye s/ No)	If yes, timeli ne for servic e of notice. If no, reason s.		neid			

G. Application filed with AA for approval of resolution plan

H. Members of CoC and distribution of voting share

S. No	Name of Creditor	Voting Share (%)	Voting for Resolution Plan (Voted
			for / Dissented / Abstained)

I. Resolution plan

1. Details of stakeholders, claims and realisation under resolution plan.

(Amount in Rupees)

S. No.	Category of stakeholder*	Amount claimed	Amount admitted	Realisa Stakeh	
				Amount#	Percent
					age
1.	Secured				
	Financial				
	Creditors				
2.	Unsecured				
	Financial				
	Creditors				

3.	Operational Creditors			
	Government			
	Workmen			
	Employees			
4.	Other Debts			
	and Dues			
Total				*! th

are sub-categories in a category (like real estate allottees, debenture holders etc.), please add rows for each sub-category.

Amount provided over time under the Resolution Plan and includes estimated value of non-cash components. It is not NPV.]

2. Interests of existing shareholders under resolution plan:

Sl. No	Category of Share Holder	No. of Shares held before CIRP	No. of Shares held after the CIRP	Voting Share (%) held before CIRP	Voting Share (%) held after CIRP

3. Settlement Amounts

Stakeholder category	Mode of Settlement	Amount (Rupees)	Time of Payment/ Issue/ Conversion	Remarks, if any

4. The compliance of the Resolution Plan is as under:

Section of the Code / Regulation No.	Requirement with respect to	Clause of Resolution Plan	Compliance (Yes / No)
	Resolution Plan		
Section 25(2)(h)	Whether the		
	Resolution Applicant		
	meets the criteria		
	approved by the CoC		
	having regard to the		

	acomplayity and scale
	complexity and scale
	of operations of
G .: 20.1	business of the CD
Section 29A	Whether the
	Resolution Applicant
	is eligible to submit
	resolution plan as per
	final list of
	Resolution
	Professional or Order,
	if any, of the
	Adjudicating
	Authority
Section 30(1)	Whether the
	Resolution Applicant
	has submitted an
	affidavit stating that it
	is eligible
Section 30(2)	Whether the
	Resolution Plan:
	(a) provides for the
	payment of
	insolvency resolution
	process costs? (b)
	provides for the
	payment of the debts
	of operational
	creditors?
	(c) provides for the
	management of the
	affairs of the
	Corporate debtor?
	(d) provides for the
	implementation and
	supervision of the
	resolution plan?
	(e) contravenes any
	of the provisions of
	the law for the time
	being in force?
Section 30(4)	Whether the
	Resolution Plan:
	(a) is feasible and
	viable, according to
	the CoC?

	(b) has have anyoned	
	(b) has been approved	
	by the CoC with 66%	
0.1(1)	voting share?	
Section 31(1)	Whether the	
	Resolution Plan has	
	provisions for its	
	effective	
	implementation plan,	
	according to the CoC	
Regulation 35A	Where the resolution	
	professional made a	
	determination if the	
	corporate debtor has	
	been subjected to any	
	transaction of the	
	nature covered under	
	sections 43, 45, 50 or	
	66, before the one	
	hundred and fifteenth	
	day of the insolvency	
	commencement date,	
	under intimation to	
	the Board	
Regulation 38 (1)	Whether the amount	
	due to the operational	
	creditors under the	
	resolution plan has	
	been given priority in	
	payment over	
	financial creditors	
Regulation 38(1A)	Whether the	
	resolution plan	
	includes a statement	
	as to how it has dealt	
	with the interests of	
	all stakeholders	
[Regulation 38(1B)	(a) Whether the	
	Resolution Applicant	
	or any of its related	
	parties has failed to	
	implement or	
	contributed to the	
	failure of	
	implementation of	
	any resolution plan	

Г	
	approved under the
	Code.
	(b)If so, whether the
	Resolution Applicant
	has submitted the
	statement giving
	details of such non-
	implementation?
Regulation 38(2)	Whether the
	Resolution Plan
	provides:
	(a) the term of the
	plan and its
	implementation
	schedule?
	(b) for the
	management and
	control of the
	business of the
	corporate debtor
	during its term?
	(c) adequate means
	for supervising its
29(2)	implementation? Whether the
38(3)	
	resolution plan
	demonstrates that: (a)
	it addresses the cause
	of default?
	(b) it is feasible and
	viable?
	(c) it has provisions
	for its effective
	implementation?
	(d) it has provisions
	for approvals required
	and the timeline for
	the same?
	(e) the resolution
	applicant has the
	capability to
	implement the
	resolution plan?
39(2)	Whether the RP has
	filed applications in

	respect of transactions observed, found or determined by him	
Regulation 39(4)	Provide details of performance security received, as referred to in sub-regulation (4A) of regulation 36B	

5. Terms and conditions of Resolution Plan, if any (Such as escrow, Performance Bank guarantee, infusion of equity, capital commitments etc, sources of funds along with timelines)

6. Approvals required from other regulators/ authorities, if any:

S.	Nature of	Name of applicable	Approving	When to be
No.	Approval	law	authority	obtained

7.	The Resolution Plan is subject to any contingency (Yes/No)
	If yes, please furnish details of contingencies:

8. Deviations/ non-compliances of the provisions of the Code, regulations made or circulars issued or other laws applicable to the CD:

Sl. No.	Deviation/Non- compliance observed	Section of the Code / Regulation No. / Circular No./other laws applicable to the CD	Reasons	Whether rectified or not

9.	(Yes/No)							
	If yes, furnis	sh the detail						
	a. Estimated liquidation cost: (Rupees)							
b. Estimated liquid assets available: (Rupees)								
	c. Contributions required to be made: (Rupees)							
	d. Financial creditor wise contribution as under:							
	Sl. No.		Name of financial creditor	Amount to be contributed (Rupees)				
If y a. V b. V	(Yes/No) es, furnish th Whether sale of	e details be of corporate of business	commended sale as a going concern: (Yes of corporate debtor as a going coecommendation are available with	/ No) ncern: (Yes / No)				
	(es/No)	uctails of it	scommendation are available with	the resolution professionar.				
	payable to the If yes, furnis	ne liquidato sh the detail ng Agency/		der regulation 39D: (Yes/No)				
13.	Whether RP	is part of I	mplementing Agency/ Monitoring	g Committee? (Yes/ No)				

If Yes, give details about the period and fee fixed by CoC/AA

J. Liquidation

 Reason for liquidation of the CD (No value in the assets/ company was a shell company/Nonreceipt of resolution plan/Rejection of resolution plan by CoC/ Rejection of resolution plan by AA/others)

2. Meeting of CoC passing resolution for liquidation

Date of	Whether	If no,	whether	Date of the	Number	Matters	Voting	Remarks,
service	the	the ap	proval of	meeting of	of days	putforth	Percentage	if any
of	notice of	CoC s	ought	the	from	for		
notice	the	(Yes/ I	No)	Committee	ICD,	voting		
of the	meeting			of	meeting	at the		
meeting	was			Creditors	of the	meeting		
	served				CoC			
	by				held			
	giving	(Yes/	If yes,					
	not less	No)	timeline					
	than 5		for					
	days'		service					
	notice?		of					
	(Yes/No)		notice.					
			If no,					
			reasons.					

- 3. Date of filing application before AA
- 4. Date of AA approving liquidation

K. Expenses incurred by or on Resolution Professional:

Expense Head	Expenses – Sub Head	-	es paid or to be paid	Approved by COC (Yes/ No)
		Amount incurred	Amount paid	
RP	Fee payable to RP Cost of insurance for RP			
	Other Expenses on/ for RP (travel, stay, security etc. related expenses)			

IPE	Fee, if any, payable to		
	an IPE for support		
	services		
Registered Valuer	Fee payable to Valuer		
Registered values	1		
	Fee payable to Valuer		
	2		
	Fee payable to Valuer		
	3, if any		
	Other Expenses on/		
	for IRP (travel, stay,		
	out of pocket		
	expenses etc.)		
Other Professional	Fee Payable to		
	accounting and		
	finance professional		
	Fee Payable to audit		
	professional		
	Fee payable to legal		
	professional/ attorney		
	Fee payable to any		
	other professional		
	Fee payable to		
	authorised		
	representative		
	Other expenses on /		
	for professionals		
COC	Expense for meeting		
	venue		
	Expense for electronic		
	voting		
	Expense for video		
	conferencing		
	Any other expense		
	related to CoC		
Other Expenses	Expenses on Public		
	Announcement		
	Expenses for filings		
	before Adjudicating		
	Authority including		
	Court fee		
	Expenses for		
	verification of claims		
	CIRP related litigation		
	Other expenses, if any		

Essential Services	Electricity	
	Water	
	Telecommunication	
	services	
	Information	
	Technology services	
	Other essential	
	services, if any	
Other Services	Other supplies	
	Employees and	
	workmen	
	Security Personnel	
	Services	
	Other expenses, if nay	
Interim Finance	Amount of interim	
	finance	
	Expenses for raising	
	interim finance	
	Interest payable on	
	interim finance	
Other expenses	Other matters	
	Penalties, if any,	
	payable for non-	
	compliance	

L. Disclosure of relationship of the interim resolution professional, if any

Relationship of the Interim Resolution Professional	Name	Nature of relationship	Description of relationship
with			
Corporate Debtor			
Financial			
Creditor			
FC1			
FC2			
Authorised			
Representative(s)			
AR1			
AR 2			
Corporate			
Guarantor, if any			
Operational			
Creditor, if any			
OC1			
OC2			
••••			

		T
Interim Finance		
Provider, if any		
Prospective		
Resolution		
Applicant		
Accountant(s)		
Legal		
Professional(s)		
Other		
Professional(s)		
Firm of auditors		
of Corporate		
Debtor (in the		
last 3 financial		
years)		
Secretarial		
auditors in		
practice of the		
Corporate Debtor		
(in the last three		
financial years)		
Cost Auditors of		
Corporate Debtor		
(in the last three		
financial years)		
Legal Firm ⁵ (in		
the last three		
financial years)		
Consulting Firm ⁶		
(in the last three		
financial years)		

M. Services sought from IPE, if any. (Yes/No)

If yes, Provide details of IPE

- a. Name of IPE
- b. Relationship with IPE, if any:
- c. Nature of relationship:
- d. Whether appointed at arms' length relationship?

N. Are you a partner or a director of an IPE? (Yes/No)

If yes, furnish the details:

- a. Name of the IPE:
- b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1)? Yes/No
- c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular? Yes/No

⁵ Legal firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

⁶ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

If yes, date of submission of disclosure: If no, reasons (specify)

d. Disclosure of relationship of IPE

Relationship of all the	Name	Nature of relationship	Description of
Partners and Directors of			Relationship
IPE with			
Corporate Debtor			
Firm of auditors of			
Corporate Debtor (in the			
last 3 financial years)			
Secretarial auditors in			
practice of the Corporate			
Debtor (in the last three			
financial years)			
Cost Auditors of Corporate			
Debtor (in the last three			
financial years)			
Legal Firm ⁷ (in the last			
three financial years)			
Consulting Firm ⁸ (in the			
last three financial years)			
Prospective Resolution			
Applicant			

O. Support sought from any professional(s)? (Yes/No)

S. No.	Name of	Nature of	Date of	Term of	Scope of	Profes	sional fees	Other	Whether
	Professional	profession	appointment	appointment	engagement	paid/agre	ed to be paid	expenses,	appointed at
				From to		(R	upees)	if	arms' length
								any,	relationship?
								paid/	(Yes/No)
								agreed to	
								be paid	
								(Rupees)	
						Quantum	Basis		
							(hourly/daily		
							etc.)		

⁷ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

⁸ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

P. Dis	closure of	relationsh	ip of the	professional
--------	------------	------------	-----------	--------------

Disclosure of relationship of Mr./ Ms/Mrs. ______, with:

R	elationship of the Professional with	Name	Nature of Relationship	Description of relationship
7.	Corporate Debtor			
8.	Corporate Guarantor, if any			
9.	Insolvency Professional			
10.	Insolvency Professional Entity (If associated with, any)			
11.	Financial Creditor(s)			
12.	Interim Finance Provider(s)			
13.	Prospective Resolution Applicant			

Q. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/ Non- complianc e	Section/Regulat ion/Circular	Reasons	Period of non-compliance	Whethe r rectifie d or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD					
[For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

R. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

Attachments

- 1. Minutes of all CoC meetings.
- 2. Copy of Resolution Plan.
- 3. Disclosure of cost and relationship made to IPA.
- 4. All the applications filed before AA, if any.
- 5. All the orders passed by AA, if any.
- 6. All the applications filed before courts, if any.
- 7. All the orders passed by courts, if any.
- 8. Compliance Certificate Form H.
- 9. Progress Reports filed to Adjudicating Authority by the RP.
- 10. Any other attachment related to resolution process (say Process document, Bid documents etc.).
- 11. Cost Sheets prepared by RP.
- 12. Other documents, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order dated [Insert date] and Application number [Insert application number] dated [Date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

*To be digitally signed/ e-signed by IP	
*IP registration number:	

Place:

Date:

FORM - CIRP 6

(to be filed with the Board within 7 days of the occurrence of event)

This Form is filed for intimation of

	I. Filing of application in respect of:
	a. Preferential transaction
	b. Undervalued transaction
	c. Extortionate transaction
	d. Fraudulent Transaction
	II. Raising of Interim Finance
	III. Insolvency resolution process for guarantors
	IV. Extension of period of CIRP
	V. Exclusion of period of CIRP
	VI. Premature closure of CIRP (appeal, settlement,
	withdrawal etc.)
	VII. Request for liquidation before completion of CIRP
	VIII. Non implementation of resolution plan as
	approved by AA

A. Corporate Debtor

- a. Name of the Corporate Debtor:
- b. CIN/LLPIN of Corporate Debtor:

I. Filing of application in respect of

(a) Preferential transaction

Date of filing	Due date of Form	Delay in submission	Reasons for delay
application of		of Form (number of	
preferential		days)	
transactions			

- 1. Whether the RP formed an opinion on preferential transaction (Yes/no)
- 2. Date of forming opinion:
- 3. Number of days taken for forming opinion:
- 4. Delay in number of days for forming opinion vis a vis timelines, if any:
- 5. Reasons for delay, if any:
- 6. Whether RP has made a determination on preferential transaction (Yes/No):
- 7. Date of determination:
- 8. Number of days taken for determination of transactions:
- 9. Delay in number of days for determination of transactions vis a vis timelines, if any:
- 10. Reasons for delay vis a vis timelines, if any
- 11. Date of intimation to the Board:
- 12. Date of filing of application with Adjudicating Authority:

- 13. Number of days taken for filing application:
- 14. Delay in number of days for filing the application vis a vis timelines, if any:
- 15. Total transaction value reported (Rupees):

(Amount in Rupees)

	to the transact ion	Relations hip with the CD (Related Party/Ot her than Related party)	Nature of Preferen tial transacti on	Date of such transact ion	Underly ing Amount	Status of applicat ion at the time of approva l of resoluti on by AA	Any Amou nt clawe d back	Authori ty to whom the applicat ion has been handed over to for further follow up	Remar
--	---------------------------	------------------------------------------------------------------------------------------	-----------------------------------------------------	------------------------------------	--------------------	----------------------------------------------------------------------	-----------------------------------------	-----------------------------------------------------------------------------------	-------

- 16. Date when order was passed by the Adjudicating Authority, if any
- 17. Whether the AA order is challenged (Yes/No)
- 18. If Yes, Authority Name and outcome/order in brief

Attachments

- 1. Determination of preferential transaction intimated to the Board.
- 2. Copy of forensic audit report, if any
- 3. Copy of transaction audit report, if any
- 4. Application filed with the Adjudicating Authority.
- 5. Order passed by the Adjudicating Authority.
- 6. Order passed by other courts.
- 7. Other document, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

nothing material has been concealed therefrom.	
*To be digitally signed/ e-signed by IP	

(b) Undervalued transaction

Date of filing of	Due date of Form	Delay in submission	Reasons for delay
undervalued		of Form (number of	
transactions		days)	

- 1. Whether the RP formed an opinion on undervalued transaction (Yes/ no)
- 2. Date of forming opinion:
- 3. Number of days taken for forming opinion:
- 4. Delay in number of days for forming opinion vis a vis timelines, if any:
- 5. Reasons for delay, if any:
- 6. Whether RP has made a determination on undervalued transaction (Yes/No):
- 7. Date of determination:
- 8. Number of days taken for determination of transactions:
- 9. Delay in number of days for determination of transactions vis a vis timelines, if any:
- 10. Reasons for delay vis a vis timelines, if any
- 11. Date of intimation to the Board:
- 12. Date of filing of application with Adjudicating Authority:
- 13. Number of days taken for filing application:
- 14. Delay in number of days for filing the application vis a vis timelines, if any:
- 15. Total transaction value reported (Rupees)

(Amount in Rupees)

		1	т			, '	1 27.700 00.000 0.70	1 /
Parties	Relation	Nature	Date of	Underl	Status	Any	Author	Rema
to the	ship	of	such	ying	of	Amo	ity to	rks
transac	with the	Underva	transac	Amoun	applica	unt	whom	
tion	CD	lued	tion	t	tion at	clawe	the	
	(Related	transacti			the	d	applica	
	Party/	on			time of	back	tion	
	Other				approv		has	
	than				al of		been	
	Related				resoluti		handed	
	party)				on by		over to	
					AA		for	
							further	
							follow	
							up	

- 16. Date when order was passed by the Adjudicating Authority, if any:
- 17. Whether the AA order is challenged (Yes/No):
- 18. If Yes -Authority Name and outcome/order in brief:

Attachments:

- a. Copy of the determination of the undervalued transaction sent to the Board
- b. Copy of forensic audit report, if any
- c. Copy of transaction audit report, if any
- d. Application filed with the Adjudicating Authority
- e. Order passed by the Adjudicating Authority
- f. Order passed by other courts
- g. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	
Place:	

(c) Extortionate credit transaction

Date of filing of	Due date of Form	Delay in submission	Reasons for delay
extortionate		of Form (number of	
transactions		days)	

- 1. Whether the RP formed an opinion on extortionate transaction (Yes/ no)
- 2. Date of forming opinion:
- 3. Number of days taken for forming opinion:
- 4. Delay in number of days for forming opinion vis a vis timelines, if any:
- 5. Reasons for delay, if any:
- 6. Whether RP has made a determination on extortionate transaction (Yes/No):
- 7. Date of determination:
- 8. Number of days taken for determination of transactions:
- 9. Delay in number of days for determination of transactions vis a vis timelines, if any:
- 10. Reasons for delay vis a vis timelines, if any
- 11. Date of intimation to the Board:
- 12. Date of filing of application with Adjudicating Authority:
- 13. Number of days taken for filing application:
- 14. Delay in number of days for filing the application vis a vis timelines, if any:
- 15. Total transaction value reported (Rupees)

(Amount in Rupees)

Parties	Relation	Nature	Date of	Underl	Status	Any	Author	Rema
to the	ship	of	such	ying	of	Amo	ity to	rks
transac	with the	Extortio	transac	Amoun	applica	unt	whom	
tion	CD	nate	tion	t	tion at	clawe	the	
	(Related	transact		(Rupee	the	d	applica	
	Party	ion		s)	time of	back	tion	
	Other				approv	(Rup	has	
	than				al of	ees)	been	
	Related				resolut		handed	
	party				ion by		over to	
)				AA		for	
							further	
							follow	
							up	

- 16. Date when order was passed by the Adjudicating Authority, if any:
- 17. Whether the AA order is challenged (Yes/No):
- 18. If Yes -Authority Name and outcome/order in brief:

Attachments

- 1. Copy of the determination of the extortionate transaction sent to the Board
- 2. Copy of forensic audit report, if any
- 3. Copy of transaction audit report, if any
- 4. Application filed with the Adjudicating Authority
- 5. Order passed by the Adjudicating Authority
- 6. Order passed by other courts
- 7. Other document, if any

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP
*IP registration number:
Date:
Place:

(d) Fraudulent transaction

Date of filing of	Due date of Form	Delay in submission	Reasons for delay
fraudulent		of Form (number of	
transactions		days)	

- 1. Whether the RP formed an opinion on fraudulent transaction (Yes/no)
- 2. Date of forming opinion
- 3. Number of days taken for forming opinion:
- 4. Delay in number of days for forming opinion vis a vis timelines, if any
- 5. Reasons for delay, if any:
- 6. Whether RP has made a determination on fraudulent transaction (Yes/No)
- 7. Date of determination:
- **8.** Number of days taken for determination of transactions:
- 9. Delay in number of days vis a vis timelines:
- 10. Reasons for delay vis a vis timelines, if any
- 11. Date of intimation to the Board:
- 12. Date of filing of application with Adjudicating Authority:
- 13. Number of days taken for filing application
- 14. Delay in number of days vis a vis timelines, if any
- 15. Total transaction value reported (Rupees):

(Amount in Rupees)

Parties to the transac tion	Relation ship with the CD (Related Party/ Other than Related party)	Nature of Fraudu lent transac tion	Date of such transac tion	Underl ying Amoun t	Status of applica tion at the time of approv al of resoluti on by AA	Any Amo unt clawe d back	Author ity to whom the applica tion has been handed over to for further follow	Rema rks
							further follow up	

- 16. Date when order was passed by the Adjudicating Authority, if any:
- 17. Whether the AA order is challenged (Yes/No):
- 18. If Yes -Authority Name and outcome/order in brief:

Attachments

- 1. Copy of determination of fraudulent transaction sent to the Board
- 2. Copy of forensic audit report, if any
- 3. Copy of transaction audit report, if any
- 4. Application filed with the Adjudicating Authority
- 5. Order passed by the Adjudicating Authority
- 6. Order passed by other courts
- 7. Any other attachment

*To be digitally signed/ e-signed by IP

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

*IP registration number:	
Date:	
Place:	

II. Interim finance

Date of raising	Due date of Form	Delay in submission	Reasons for delay
interim finance		of Form (number of	
		days)	

(Amount in Rupees)

Name of Interim financier	Address of Interim Financier	Date of raising interim finance	Amount of interim finance taken	Whether security interest created (Yes/ No)	If yes, provide details of asset on which security interest is created

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	
Place:	

III. Insolvency resolution process for guarantors

S. no	Name of guaranto r	Guarant ee issued in favour of	Amount of guarante e	Date of invocatio n of guarante e	Date of default by guaranto r	Date of initiation of process against guaranto r under the Code	Petitio n No.	NCL T Bench

Declaration

Place:

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	

IV. (a) Extension of period of CIRP

Date of granting	Due date of Form	Delay in submission	Reasons for delay
extension by		of Form (number of	
Authority		days)	

1. Number of times applied for extension of CIRP period:

S.	Date of	Date of	Application/	Extension	Extension	Date	Abstract of
No.	meeting	filing of	Petition No.	applied	granted	of	order
	of CoC	application		(No. of	(No. of	order	
				days)	days)	passed	

- 2. Number of days taken to pass the resolution by CoC, for seeking extension of CIRP:
- 3. Number of days taken to file the application with AA:
- 4. Number of days taken for the order of NCLT:
- 5. Whether any period excluded from CIRP period by any Authority? If yes Authority and new date of closure of CIRP:

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and

nothing material has been concealed therefrom.	J	C	,
*To be digitally signed/ e-signed by IP			
*IP registration number:			
Date:			
Place:			

IV. (b) Exclusion of Period of CIRP

Stage of CIRP (please specify one or more from below)	Number of days excluded	Authority	Reason for exclusion
(Pre EOI/Post EOI			(Litigation period/Directions
before issue of			of AA to reconsider the
RFRP/Post issue of			plan/Delay in appointment
RFRP before			of RP by CoC/Delay in
submission of			receipt of order of
resolution plan to			appointment/Time taken for
AA/Post submission of			approving the Resolution
resolution plan to			Plan by AA/Others)
AA/Others)			

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	
Place:	

V. Premature closure of CIRP (appeal, settlement, withdrawal etc.)

Date of application of	Due date of Form	Delay in submission	Reasons for delay
withdrawal to AA		of Form (number of	
		days)	

- A. Premature closure is by (appeal/settlement), specify details as below:
- 1. Application/Petition No.:
- 2. Bench:
- 3. Name of the Applicant/Petitioner:
- 4. Application filed under Section:
- 5. Date of admission:
- 6. In case of appeal,
 - a. Date of order appeal against:
 - b. Abstract of the order appealed against:
 - c. Date of order disposing the appeal:
 - d. Authority passing the order in appeal:
 - e. Abstract of the order disposing the appeal:
- 7. In case of settlement,
 - a. Date of making application for disposal of CIRP on the basis of settlement:
 - b. Details of settlement:
 - c. Amount involved in the settlement:
 - d. Date of order closing the CIRP based on settlement:
 - e. Abstract of the order:
- B. Stage of 12A withdrawal

Description (please specify one from	
below)	Specify
Resolution Plan / Liquidation filed by	
RP with AA for approval, yet to be	
approved	
Resolution Plan / Liquidation Approved	
by CoC, yet to be filed with AA for	
approval	
Resolution Plans / Liquidation under	
Consideration of CoC	
Resolution Plans, if any, under	
Examination of RP but yet to be	
submitted to CoC	
Request for Resolution Plan (Re)issued	
but Last Date for Receipt for Resolution	
Plans is not yet over	

Invitation for EoI (Re)Issued but	
Request for Resolution Plan yet to be	
Issued	
Invitation for EoI yet to be Issued	
Others	

- 1. Date of CoC approval:
- 2. Number of days taken for approval of CoC:
- 3. Date of application to AA:
- 4. Number of days taken for submission of application:
- 5. Whether the application accompanies Bank Guarantee? Yes No If yes, provide terms of Bank Guarantee
- 6. Grounds for withdrawal (please select one below)

Grounds of withdrawal

- Full settlement with applicant
- Full settlement with other creditors
- Agreement to settle in future
- Other settlements with creditors
- CD not traceable
- CD struck off the register
- Applicant not pursuing due to high cost
- Other
- 7. Whether withdrawal approved by the Adjudicating Authority? Yes/No

If yes, Date of the Order passed by the Adjudicating Authority:

If no, reasons for rejection:

8. Any Settlement amount agreed /received by Stakeholders (FC/OC/others) pursuant to 12A withdrawal along with timelines:

	Name	Amount	Timelines for
Nature of		(Rupees)	payments, if any
stakeholder			

Attachments

- 1. Copy of the minutes of the CoC where resolution for withdrawal of application was approved by CoC
- 2. Form FA submitted to the resolution professional by the Applicant
- 3. Copy of the Application filed with the Adjudicating Authority
- 4. Order passed by AA/NCLAT/HC/Supreme Court
- 5. Any other attachment

Declaration

Declaration

Place:

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	

VI. Request for liquidation before completion of CIRP

Date of filing	Due date of Form	Delay in submission	Reasons for delay
application for		of Form (number of	
liquidation before		days)	
CIRP completion			

- 1. Application/Petition No. initiating CIRP:
- 2. Bench:
- 3. Name of the Applicant/Petitioner:
- 4. Application filed under Section(7/9/10):
- 5. Date of admission:
- 6. Stage of CIRP (please specify one from below):

Resolution Plans, if any, under Examination of RP but yet to be submitted to CoC
Request for Resolution Plan (Re)issued but Last Date for Receipt for Resolution Plans is not yet over
Invitation for EoI (Re)Issued but Request for Resolution Plan yet to be Issued
Invitation for EoI yet to be Issued
Others

- 7. Date of passing resolution by CoC to liquidate the CD:
- 8. Resolution passed by CoC in which meeting of CoC(Ist , 2nd...):
- 9. Reasons for request for liquidation before completion of CIRP:
- 10. Voting share of CoC approving liquidation:

S. No	Voting share (%) – in favor	Voting share (%) - against	Voting share (%) - abstained

- 11. Date of filing application before AA for liquidation of CD:
- 12. Date of order of AA to liquidate CD:
- 13. Abstract of order:
- 14. Appeals, if any against order of liquidation

Attachments

- 1. Copy of the minutes of the CoC where liquidation was considered
- 2. Copy of the Application filed with the Adjudicating Authority

- 3. Order passed by AA/NCLAT/HC/Supreme Court
- 4. Any other attachment

Declaration

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

*To be digitally signed/ e-signed by IP	
*IP registration number:	
Date:	
Place:	

VII. Non implementation of resolution plan as approved by AA

Date of default of	Due date of Form	Delay in submission	Reasons for delay
implementation of		of Form (number of	
resolution plan		days)	

- 1. Duration of implementation of plan
- 2. Is there any contravention(s) of terms and conditions of implementation of resolution plan by RA/CD? (Yes/no)

If yes,

Grounds of Contravention(s)	Specific clauses of the resolution plan	period of delay in implementation
		_

3. Application filed with AA? (Yes/No)

If yes, please furnish the details below:

- a. Date of filing the application:
- b. Date of order of AA:

Attachments

- 1. Copy of the Application filed with the AA
- 2. Order passed by AA
- 3. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

*To be digitally signed/ e-signed by l	*To	be	digitally	signed/	e-signed	by	ΙP
----------------------------------------	-----	----	-----------	---------	----------	----	----

*IP registration number:

Date:

Place: